

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-16/142/(ND)/2017

In the matter of :
Shekhar Resorts Limited

....PETITIONER

SECTION :
Under Section 441 (92)

Order delivered on 20.12.2017

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

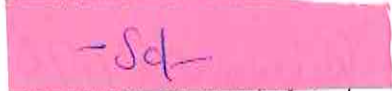
For the Petitioner /applicant : Mr. Pankaj Jain, Advocate

For the Respondent/Corporate Debtor :

ORDER

Learned Counsel for the petitioner is present and represents that he would like to re-file the additional affidavit and written submissions today only (20.12.2017). Let the same be filed. In view of the absence of the RD/ROC, the inputs have not been furnished as directed by this Tribunal vide Order dated 05.12.2017 from the Central Government.

In the circumstances, the matter is reserved for passing order in relation to maintainability.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
20.12.2017